

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.55
I.A No. 61 of 2020
I.A No. 63 of 2020
I.A No. 78 of 2020
I.A No. 97 of 2020
I.A No. 98 of 2020
I.A No. 183 of 2021&
I.A No. 101 of 2020 in
CP (IB) No. 84/BB/2019

IN THE MATTER OF:

M/s. Pratap Chandra Pandhya & others

... Petitioners

Vs

M/s. Dreamz Infra India Limited

... Respondent

Order under Section 7 of the I & B Code 2016

Order delivered on 06.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent No.1	:	Ms. Sudha
The Ex- RP	:	Shri Ashok Kriplani
The RP	:	Shri Konduru Prashant Raju

ORDER

Heard Ms. Sudha, Learned Counsel for the Respondent No. 1, Shri Ashok Kriplani, Ex-Resolution Professional and Shri Konduru Prashant Raju Learned Resolution Professional through Video Conference. List the case on 27.08.2021.



(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)